

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

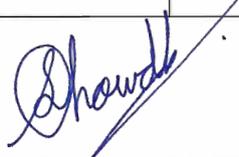
IN
ORIGINAL APPLICATION No. 436/2025

IN THE MATTER OF :

News Item titled "Building boom put vulnerable Gangotri Dham at risk: Experts" appearing in The Hindustan Times dated 08.08.2025

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SARANG. S. CHOWDHRY
ADVOCATE FOR
(RESPONDENT NO. 1)

DEHRADUN:

DATED: 25/11/2025

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

IN
ORIGINAL APPLICATION No. 436/2025

IN THE MATTER OF :

News Item titled "Building boom put vulnerable Gangotri Dham at risk: Experts" appearing in The Hindustan Times dated 08.08.2025

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, REGIONAL OFFICE, 25, SUBHASH ROAD, DEHRADUN- 248001.

MOST RESPECTFULLY SHOWETH:



I, Vipin Gupta aged about 36 years S/o Shri Ved Prakash Gupta presently working as Scientist-C in the Ministry of Environment, Forest and Climate Change, Regional Office, 25, Subhash Road Dehradun do hereby solemnly affirm and state on oath as under:-

1. That I am duly authorized and competent to swear this affidavit and as such conversant with the facts of the present case.
2. That the matter relates to unregulated and rapid construction along the Uttarkashi-Gangotri route in

Vipin Gupta

Uttarakhand, which experts warn is endangering the ecologically fragile Gangotri Dham region. Further, as per news article appearing in The Hindustan Times dated 08.08.2025, it has been reported that the landscape around the 80 km stretch that links Uttarkashi town to Ganagotri Dham has transformed rapidly in three decades.

3. That taking cognizance of news article, the Hon'ble tribunal vide order dated 01.09.2025 is of the view that the matter indicates violation of the provisions of the Environment (Protection) Act, 1986, Solid Waste Management Rules, 2016, Disaster Management Act, 2005 and River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016. Further, the Hon'ble tribunal has impleaded office of the answering respondent as Respondent No. 1 and directed to file response/reply by way of affidavit at least one week before the next date of hearing. In compliance thereof, the reply of answering respondent is as follows;

4. It is humbly submitted that the Regional Offices of the Ministry of Environment, Forest and Climate Change (MoEF&CC) have been primarily mandated;

a) *To assist the State/Union Territory Governments in preparation of the proposals involving diversion of forest land for non-forestry purposes under the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiyam, 1980 (Earlier known as*



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Forest (Conservation) Act, 1980) for expeditious processing and disposal of such cases.

b) To follow up implementation of conditions and safeguards laid down for projects/activities in which Environment Clearance is given.

c) Other duties assigned by the Ministry.

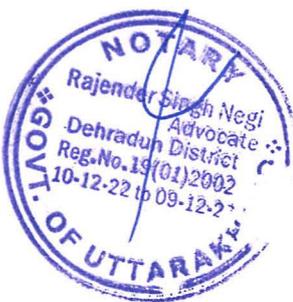
5. That the Regional Office of answering respondent generally conducts environmental monitoring and monitoring of construction activities, etc. as per the directions of Hon'ble Courts/Tribunals and directions given by the Ministry of Environment, Forest & Climate Change, New Delhi. It is submitted that the Ministry issued Environmental Impact Assessment (herein after referred as "EIA") Notification dated 14th September, 2006 which requires certain projects to obtain prior Environmental Clearance ("EC") before any construction work in case of new projects or expansion and modernization of existing projects or activities. The Schedule to the Notification details the categories or projects or activities which require prior environmental clearance.

6. That it is further submitted that all projects and activities are broadly categorized into two categories - Category "A" and Category "B", based on the spatial extent of potential impacts and potential impacts on human health and natural and manmade resources. All projects or activities included as Category 'A' in the Schedule,



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including expansion and modernization of existing projects or activities and change in product mix, require prior environmental clearance from the Central Government in the Ministry of Environment, Forest and Climate Change (MoEF&CC) and all projects or activities included as Category 'B' in the Schedule require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). Further, the answering respondent issued an Environmental Impact Assessment Notification vide S.O. 1533(E) dated 14.09.2006 superseding the Environmental Impact Assessment (EIA) Notification, 1994 under the Environment (Protection) Act, 1986. The EIA Notification, 2006 regulates developmental projects in respect of construction of new projects/activities/ expansion or modernization of existing projects in different parts of the country under sub section (3) of section 3 of the said Act, in accordance with the procedure specified in the EIA Notification, 2006. That Environment Clearance for Building and Construction Projects & Township and Area Development Projects are covered under entry 8 (a) & (b) of the Schedule to the EIA Notification, 2006. The entry 8(a) and 8(b) of the Schedule of EIA Notification 2006, as amended provides as follows:



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“8(a): Building and Construction projects - >20000 sq. mtrs and < 1,50,000 sq. mtrs. of built-up area require EC.

8(b): Townships and Area Development projects - Covering an area of > 50 ha and or built up area > 1,50,000 sq. mtrs require EC.”

The aforementioned entries under item 8(a) and 8(b) are categorized as category B projects under the EIA Notification, 2006 and require appraisal by the State Level Expert Appraisal Committees (SEACs) and approved by the State Level Environment Impact Assessment Authorities (SEIAAs). Further, in the absence of a duly constituted SEIAA/SEAC, a category B project shall be considered at the Central Level as category B project. A copy of the EIA, Notification dated 14.09.2006 is annexed herewith as **ANNEXURE No-1**.

7. That it is submitted that in exercise of the powers conferred upon the Central Government under sub section (3) of section 3 of the Environment (Protection) Act, 1986 and in accordance with the procedures specified in the EIA Notification, 2006, SEIAAs have been constituted in different States/UTs to discharge the functions of the regulatory authorities for the respective States/UTs.
8. It is most respectfully submitted that, the Ministry vide Notification No. S.O. 637 (E) dated 28.02.2014 delegated the power to SEIAA to issue show cause



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notice to project proponents in case of violation of the conditions of the Environmental Clearances (EC) issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such EC in abeyance or withdrawing them, if required, for violations. A copy of Notification No. S.O. 637 (E) dated 28.02.2014 is annexed herewith as **ANNEXURE No-2**.

9. It is humbly submitted that the notification for Bhagirathi Eco Sensitive Zone declaring the entire watershed of about 100 kilometres (kms) stretch of river Bhagirathi from Gaumukh to Uttarkashi covering an area of 4179.59 square kilometre (sq. km.) was issued by the MoEF&CC on 18.12.2012, keeping in view the unique ecosystem of River Bhagirathi and its catchment and also keeping in mind the requirements of the local people, their rights and privileges and for ensuring eco-friendly development of the region and in order that the livelihood and security of the local inhabitants are not adversely affected. That, based on the representation of the State Government of Uttarakhand and after due consultation with the Ministry of Road, Transport and Highways, Government of India and India Road Congress, the notification was subsequently amended on 16.04.2018 and further based on the representation received from stakeholders, the notification further amended on 10.11.2022, delegating the power of



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approval of Zonal Master Plan (ZMP) to the State Government from the Central Government. A copy of Notification dated 18.12.2012 and amended Notifications dated 16.04.2018 and 10.11.2022 are annexed herewith and marked as **ANNEXURE No-3**.

10. It is further submitted that, the notification on BESZ mandated the State Government of Uttarakhand to prepare a Zonal master Plan (ZMP) to be implemented by the State Government under the supervision of the Monitoring Committee and the State Government is duty bound to implement the provisions of the said Notification dated 18.12.2012 in its true spirit.
11. It is further submitted that, after necessary deliberations with the stakeholders within the Ministry of Jal Shakti, MoEF&CC and Government of Uttarakhand and others, the MoEF&CC accorded its approval to the ZMP with certain conditions vide its letter dated 16.07.2020. A copy of letter dated 16.07.2020 is annexed herewith and marked as **ANNEXURE No-4**.
12. It is further submitted that, as per clause 3 (b) (vi), BESZ Notification, 2012, Establishments of Hotels and Resorts are Regulated Activities in the Eco Sensitive Zone. Further, clause 3 (b) (xiv), BESZ Notification, 2012, Solid Wastes are also kept under the category of Regulated Activities which is as follows;

(xiv) **Solid Wastes**;- (1) the solid waste disposal in Eco-sensitive Zone shall be carried



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out as per the provisions of the Municipal Solid Waste (Management and Handling) , Rules, 2000 issued by the central Government vide notification number - S,O, 908 (E), dated the' 25th September 2000 and amended from time to time.

(2) The Monitoring Committee shall indentify sites for disposal of solid wastes and its constructions as per the provisions of the Hazardous Wastes (Management and Handling) Rules, 1989 issued by the Central Goyernment vide Notification No. - S.O, 594(E), dated the 28th July, I 989 and amended from time to time.

(3) The local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(4) The biodegradable material may be recycled preferably through composting or vermiculture;

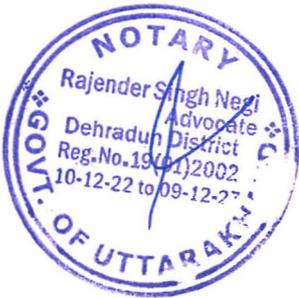
(5) The inorganic material may be disposed of in an environmentally acceptable manner at identified sites. To ensure compliance with the Notification, a Monitoring Committee has been set up wherein the Chairperson or Member Secretary has been designated as the competent authority to file complaints under



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section 19 of the Environment (Protection) Act, 1986.

13. It is further submitted that, to ensure compliance with the BESZ Notification, a Monitoring Committee has been set up, wherein, the Chairperson or Member Secretary of Monitoring Committee shall be the competent authority to file complaints under section 19 of the Environment (Protection) Act, 1986.
14. That in view of the foregoing submissions, this Hon'ble Tribunal may be pleased to pass any such or further orders as it may deem fit in the given circumstances of the case.



Vipin Gupta

DEPONENT

डॉ. विपिन गुप्ता / Dr. Vipin Gupta
वैज्ञानिक 'सी' / Scientist 'C'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MoEF&CC
क्षेत्रीय कार्यालय / Regional Office
भारत सरकार / Government of India
25, सुभाष रोड, देहरादून / 25, Subhash Road, Dehradun

VERIFICATION:

Verified at 25 on this Nov day of, 2025 that the contents of the above affidavit are true and correct to my knowledge and are based on official records, no part of it is false and nothing material is concealed there from.

So. No. 6264/2025
This affidavit is sworn before me by
Shri. *Vipin Gupta*
who is identified by Shri. *Ram Singh Negi*
at Dehradun on..... 25/11/2025

(Rajender Singh Negi)
Advocate & Notary, Dehradun

Vipin Gupta

DEPONENT

डॉ. विपिन गुप्ता / Dr. Vipin Gupta
वैज्ञानिक 'सी' / Scientist 'C'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MoEF&CC
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25, सुभाष रोड, देहरादून / 25, Subhash Road, Dehradun

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.



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2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.

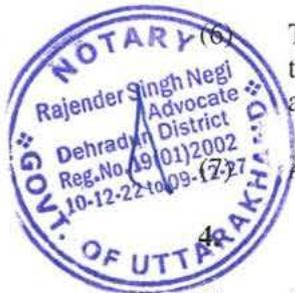
The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

All decisions of the SEIAA shall be unanimous and taken in a meeting.

Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

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(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

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7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

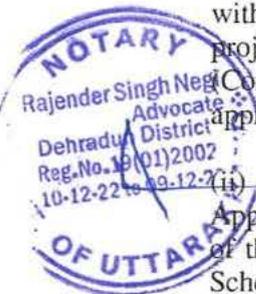
I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form I by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form I/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form I/ Form 1A and the conceptual plan.

The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of



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Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

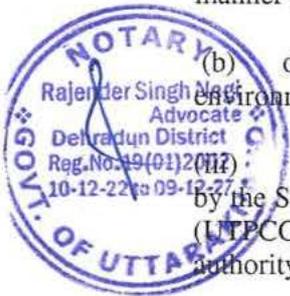
(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period



directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days..

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant



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validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form I and Form I A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

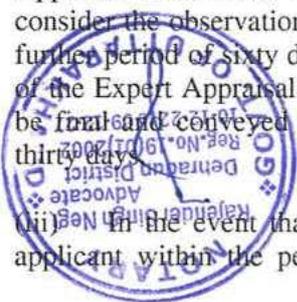
All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the



applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.



11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA



Vijay Kumar

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphta & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphta & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply



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(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)



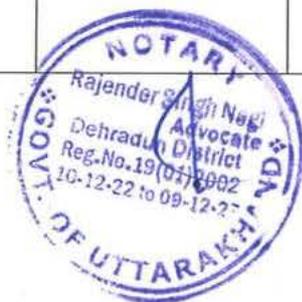
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3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing ≥ 200TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum</p> <p>-</p>	<p>Sponge iron manufacturing <200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units <20,000 tonnes /annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply



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4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum -	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located out side the notified industrial area/ estate	<300 TPD production capacity and located within a notified industrial area/ estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-



Vijay Singh

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply



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(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry -	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	- -	≥ 5000 ted cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	- -	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		



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(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply



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(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply



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(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).



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REGD. NO. D. L.-33004/99



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 637(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 के अधीन इसमें निहित शक्तियों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन केंद्रीय सरकार द्वारा गठित किए गए सभी राज्य और संघराज्यक्षेत्र पर्यावरण समाघात प्राधिकरणों (जिन्हें इसमें इसके पश्चात् उक्त प्राधिकरण कहा गया है) को उक्त प्राधिकरणों द्वारा अपनी अधिकारिता के भीतर परियोजनाओं या क्रिया कलापों को जारी पर्यावरण अनापत्तियों की शर्तों के अतिक्रमण की दशा में परियोजना प्रस्तावकों को कारण बताओ नोटिस जारी करने तथा इस शर्त के अधीन कि केंद्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त अधिनियम की धारा 5 के उपबंधों को स्वयं अवलंब ले सकेगी, यदि केंद्रीय सरकार की राय में लोक हित में ऐसी कार्यवाही आवश्यक है, यदि अपेक्षित हो तो अतिक्रमणों के लिए उक्त परियोजना प्रस्तावकों को ऐसी पर्यावरण अनापत्तियों को उन्हें प्रास्थगित रखने या वापस लिए जाने हेतु निर्देश जारी करने की शक्तियों का प्रत्यायोजन करती है।

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

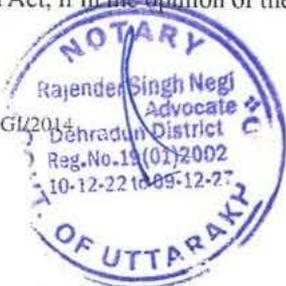
New Delhi, the 28th February, 2014

S.O. 637(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates the powers vested in it under section 5 of the said Act to all the State and Union Territory Environment Impact Assessment Authorities (Hereinafter referred to as the said Authorities) constituted by the Central Government under sub-section (3) of section 3 of Environment (Protection) Act, 1986, to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a Course of action is necessary in the public interest.

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

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अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 638(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त की धारा के प्रयोजन के लिए इससे उपाबद्ध उस सारणी के स्तंभ (3) में उनसे प्रत्येक के सामने उल्लिखित अधिकारिता के साथ उस सारणी के स्तंभ (2) में उल्लिखित प्राधिकरण या अधिकारी को प्रातिकृत करती है:

सारणी

क्रम संख्यांक	प्राधिकरण/अधिकारी	अधिकारिता
(1)	(2)	(3)
1.	पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन केन्द्रीय सरकार द्वारा गठित राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात प्राधिकरण (एस.ई.आई.ए.ए.)	संपूर्ण राज्य या संघ राज्यक्षेत्र
2.	पर्यावरण और वन मंत्रालय (एम.ओ.ई.एफ.) के किन्हीं प्रादेशिक कार्यालयों में तैनात कोई निदेशक, वन संरक्षक या अपर प्रधान मुख्य वन संरक्षक	पर्यावरण और वन मंत्रालय द्वारा यथा-विनिश्चित प्रादेशिक कार्यालय की अधिकारिता

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

NOTIFICATION

New Delhi, the 28th February, 2014

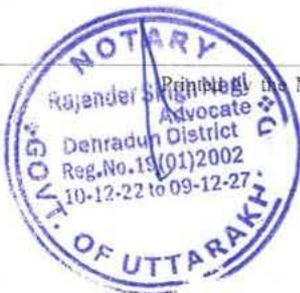
S.O. 638(E).—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby authorises the Authority or officer mentioned in column (2) of the Table hereto for the purpose of the said section with the jurisdiction mentioned against each of them in column (3) of that Table:

TABLE

S. No.	Authority/Officer	Jurisdiction
(1)	(2)	(3)
1.	State or Union Territory level Environment Impact Assessment Authority (SEIAA) constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.	Whole of State or Union Territory
2.	Any Director, Conservator of Forests or Additional Principal Chief Conservator of Forests Posted in any of the Regional Offices of the Ministry of Environment and Forests (MoEF).	Jurisdiction of the Regional Office as decided by the Ministry of Environment and Forests

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.



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84.	धालन	1481	87.34	30° 42' 13.8"	78° 28' 7.8"
85.	तेहर	1884	150.24	30° 51' 59.4"	78° 39' 7.8"
86.	तिलोथ	1099	60.4	30° 43' 43.2"	78° 26' 52.2"
87.	उत्तरकाशी	1241	#N/A	30° 44' 00.92"	78° 26' 21.41"
88.	उत्तरोन	1290	131.7	30° 47' 20.4"	78° 26' 46.8"

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 18th December, 2012

S.O. 2930(E).—Whereas, the Gangotri glacier is one of the largest glaciers surrounded by Shivling, Thalay Sagar, Meru, Bhagirathi-III peaks. The river Bhagirathi originates from Gangotri glacier below Chaukhamba peak in an area called Gaumukh at an elevation of 3892 meters and flows north-south in the Uttarkashi district of Garhwal Himalaya in Uttarakhand province before meeting the Alakhnanda river at Devprayag;

AND WHEREAS, the river Bhagirathi is rich in aquatic flora and fauna including migratory species and any hindrance in their migration due to construction of hydropower projects may adversely affect this unique ecosystem;

AND WHEREAS, a number of hydro power projects have been commissioned or proposed or under implementation on the river and also continuous and phenomenal increase in the human and cattle population, the anthropogenic pressure on ecosystems and environment has tremendously increased, causing irreparable damage to the fragile mountain ecosystems including flow and character of the river;

AND WHEREAS, it has been decided that for the maintenance of environmental flow and ecology of the river Bhagirathi from Gaumukh to Uttarkashi with a total area of 4179.59 square kilometers covering the entire watershed of about 100km stretch of the



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river Bhagirathi shall be declared as an Eco-sensitive Zone from ecological and environmental point of view;

AND WHEREAS, a draft notification under sub-section (1) read with clause (v) and clause (xiv) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 1499(E), dated the 1st July, 2011, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said notification were made available to the public on the 1st July, 2011;

AND WHEREAS, all objections and suggestions received in response to the draft notification have been duly considered by the Central Government;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies entire watershed of about 100 kilometers stretch of the river Bhagirathi from Gaumukh to Uttarkashi covering an area of 4179.59 square kilometers as the Eco-sensitive Zone (herein after called as the Eco-sensitive Zone):-

1. Boundaries of Eco-sensitive Zone.- The said Eco-sensitive Zone is the entire watershed of about 100 kilometers stretch of the river Bhagirathi from Gaumukh



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to Uttarkashi covering an area of 4179.59 square kilometers. The Eco-sensitive Zone abets the Indo China border from East to North West.

- (a) The Eco-sensitive Zone is bounded by 31°05'46.54"N latitude and 79°25'11.65"E longitude towards east; 79°04'32.21"E longitude and 31°27'23.28"N latitude towards north; 30°51'03.95"N latitude and 78°22'57.78"E longitude towards west and 30°39'08.09"N latitude and 78°31'26.41"E longitude towards south.
- (b) The map of Eco-sensitive Zone boundary together with sub-basin boundaries, Govind and Gangotri National Parks boundaries, important places, major tributaries of Bhagirathi river, and latitude-longitude of four extremes of the Eco-sensitive Zone boundary is appended with this notification as **Annexure I** and
- (c) The list of the villages falling within the Eco-sensitive Zone is appended as **Annexure II**. The list of villages given in Annexure-II shall be further revisited and confirmed by the State Government while preparing the Zonal Master Plan.

2. Zonal Master Plan for the Eco-sensitive Zone.- (1) For the purpose of the Eco-sensitive Zone the State Government shall prepare in consultation with local people particularly women a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette and the same shall be approved by the Ministry of Environment and Forests, Government of India.



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- (2) The Zonal Master Plan shall be prepared with due involvement of all concerned State Departments of Environment, Forest, Urban Development, Tourism, Municipal, Revenue, Public Works Department, Environment Protection and Pollution Control Board, Water Resources, Horticulture, Panchayati Raj, Rural Development etc. for integrating environmental and ecological considerations into it.
- (3) The border area development plan and any other plans prepared or to be prepared by the State or Central Government shall be integrated and form part of the Zonal Master Plan.
- (4) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
- (5) The Zonal Master Plan shall be prepared based on watershed approach. It shall also ensure that there is no attempt to tamper with the natural boundaries of the river and tributaries through the construction of any kind of structures on the banks of the river and tributaries .
- (6) The Zonal Master Plan shall demarcate all the existing village settlements, types and kinds of forests, agricultural areas, fertile lands, green areas, horticultural areas, orchards, lakes and other water bodies.
- (7) The construction of various buildings, hotels, resorts in the Eco-sensitive Zone shall strictly follow the traditional concepts and architecture of the



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- area. Specific guidelines shall be laid down for the same in the Zonal Master Plan.
- (8) The Zonal master plan shall regulate the development in the Eco-sensitive Zone so as to meet the requirement of local people without affecting the rights and privileges of the bona-fide residents and also ensure eco friendly development for their livelihood security.
- (9) Pending the preparation of the Zonal Master Plan for the Eco-sensitive Zone and approval thereof by the Ministry of Environment and Forests all new constructions and other developmental activities shall be referred to the Ministry of Environment and Forests by the Monitoring Committee as per sub-para (4) of paragraph 4 of the notification.
- (10) The Zonal master plan shall encourage development of walking paths for tourism, pilgrimage and local use.
- (11) The Zonal Master Plan shall be a reference document for the Monitoring Committee for any decision to be taken by them including consideration for relaxation.
- (12) No change of land use from green uses such as horticulture areas, agriculture, tea gardens, parks and others like places to non green uses shall be permitted in the Zonal Master Plan. However, to meet the residential needs of the local residents due to the natural growth of existing local population, strictly limited conversion of agricultural lands shall be permitted, with the prior approval of the Central Government on the recommendation of the State Government.



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- (13) All the human habitation areas with population of 5000 and above shall have Area Development Plan and shall be prepared under the guidance of local self Government.
- (14) There shall be no consequential reduction in Green area such as forest area, agricultural area, etc.
- (15) The Central Government and the State Government shall specify other measures, if it considers necessary, in giving effect to the provisions of this notification.
- (16) **Development and protection of hill slopes:**
- (i) the Zonal Master Plan shall indicate areas on hill slopes where development shall not be permitted;
- (ii) no development shall be undertaken in areas having a steep slope or areas which fall in fault or hazard zones or areas falling on the spring lines and first order streams or slopes with a high degree of erosion as identified by the State Government on the basis of available scientific evidence;
- (iii) no development on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.
- (iv) Tourist resorts and commercial complexes shall be located in areas with surplus water and electricity, so as not to affect the rights of existing users without their prior consultation.
- (v) The places in the Eco-sensitive Zone where cutting of hills causes ecological damage and slope instability in adjacent areas, such



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cuttings shall be undertaken with appropriate measures to avoid such damages.

Explanation:- In this notification, "steep hill slope" means a hill slope with a gradient of 20 degrees or more

(17) **Natural Springs.-** the catchment areas of all springs shall be identified and plans for their conservation and rejuvenation of those that have run dry, in their natural setting shall be incorporated in the Zonal Master Plan and the strict guidelines shall be drawn up by the State Government to ban development activities at or near these areas;

(18) **Tourism.-**

- (i) The tourism activities shall be as per the Tourism Master Plan to be prepared by the Department of Tourism of the Uttarakhand State Government.
- (ii) The Tourism Master Plan shall also form a component of the Zonal Master Plan and shall be based on a detailed Carrying Capacity Study of the Eco-sensitive Zone, which may be carried out by the State Government.
- (iii) All new tourism activities, development for tourism or expansion of existing tourism activities shall be permitted only within the parameters of this Tourism Master Plan.
- (iv) The Carrying Capacity Study shall be carried out based on the existing infrastructure and shall not be based on future projections of any project that requires environmental or forest clearance.



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- (v) Till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the Monitoring Committee only after a detailed examination and shall be subject to the guidelines laid down by the State Government and the Central Government in this regard.

(19) **Hill Roads.**- following guidelines shall be framed for the construction and maintenance of hill roads and incorporated in the Zonal Master Plan; namely:-

- (i) for construction of any road including untarred in the Eco-sensitive Zone of more than 5 km length (including the extension or widening of existing roads);
- (ii) provision shall be made in the design of the road for treatment of hill slope instabilities resulting from road cutting cross drainage works and culverts using bio-engineering and other appropriate techniques and by including the cost of such measures in the cost estimate of the proposed road;
- (iii) the debris shall not be dumped down the khud or slopes but shall be subsumed in the construction of roads and the provision shall also be made for disposal of unused debris in appropriate manner at suitable and identified locations so as not to affect the ecology of the area adversely and the debris shall be treated and landscaped using bio-engineering and other appropriate techniques and the cost of such measures shall be included in the cost estimate of the proposed road;



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- (iv) all roads shall be provided with adequate number of road side drains and these drains shall be kept free from blockage for runoff disposals and this run off from the road side drainage shall be connected with the natural drainage system in the area;
- (v) alignment shall be selected so as to minimise loss of vegetal cover;
- (vi) appropriate design standards shall be followed while designing the roads including mass balancing of cut and fill and avoidance of unnecessary cutting.
- (vii) Notice shall be given about all fault Zones and land slide zones along the roads indicating the beginning and end of such areas.
- (20) **Natural Heritage.**- The sites of valuable natural heritage in the Eco-sensitive Zone shall be identified, particularly scenic beauty, confluence points of river, water falls, pools, springs, gorges, groves, caves, open areas, wooded areas, points, walks, rides, bridle paths etc. and plans for their conservation in their natural setting shall be incorporated in the Zonal Master Plan. All the gene pool reserve areas in the Eco-sensitive Zone shall be preserved. The State Government shall draw up proper plan for their protection and conservation within one year from the date of publication of this Notification. These plans shall form part of the Zonal Master Plan. Guidelines and regulations shall be drawn up by the State Government to regulate building and other activities around the heritage structures so that the special character and distinct ambience of the heritage site and area are maintained.



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- (21) **Man-made Heritage.-** Buildings, structures, artefacts, temples, streets, areas and precincts of historical or architectural or aesthetical or cultural or environmental significance shall be indentified and plans for their conservation, shall be prepared within one year from the date of publication of this Notification and incorporated in the Zonal Master Plan. Guidelines and regulations shall be drawn up by the State Government to regulate building and other activities around the heritage structures or sites so that the special character and distinct ambience of the heritage structure or site and area are maintained.

3. Activities to be prohibited, regulated or permitted within the Eco-sensitive Zone:

(a) **Prohibited activities in the Eco-sensitive Zone:** The following activities shall be prohibited within the Eco-sensitive Zone:

- (i) **River Valley projects:** Setting up of new hydro-electric power plants (dams, tunneling, and construction of reservoir) and expansion of existing plants on the river Bhagirathi and all its tributaries from Gaumukh to Uttarkashi except micro or mini hydel power projects, which would serve the energy needs of the local communities, subject to consent of the gram sabha and all other requisite clearances;
- (ii) abstraction of river water for any new industrial purposes;
- (iii) **Mining of Minerals and stone quarrying and crushing:** all types of mining (minor and major minerals), stone quarrying and crushing except for the domestic needs of *bona fide* local residents. The limited mining,



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stone quarrying and crushing shall be based on site evaluation, provided that such activities are not done on existing steep hill slopes or areas with high degree of erosion, spring lines, ground water recharge areas. The Monitoring Committee shall be the authority to grant such special permission.

Note: *bona fide* local residents means someone who is residing in that area for an uninterrupted period and who is on the electoral roll as on date of this Notification, together with his minor children.

- (iv) **Commercial felling of trees:** Commercial felling of trees and setting up of any wood based industry in the Eco-sensitive Zone, except local activities and livelihoods which include wood collection, cottage industry like bamboo basket subject to consent of the gram sabha and all other requisite clearances.
- (v) Setting up of saw mills.
- (vi) Commercial use of firewood.
- (vii) **Polluting Industries:** Any new highly polluting industries and expansion of existing such industries;
- (viii) **Sewage and industrial effluents:** Discharge of untreated sewage and industrial effluents. However, treated sewage and industrial effluents meeting the water quality standard shall be permitted;
- (ix) **Use of plastic carry bags:** Use of plastic bags in shops, commercial establishments, tourist spots etc. and manufacturers, wholesalers, distributors, retailers etc., selling products in non-biodegradable containers



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shall implement a scheme for the buy back and recycling of their containers and/ or packaging.

(x) **Hazardous waste processing units:** The industries processing the hazardous waste as provided in the Hazardous Wastes (Management and Handling) Rules, 1989 as amended from time to time.

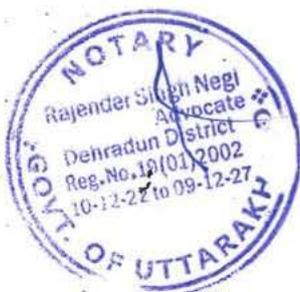
(b) **Regulated activities in the Eco-sensitive Zone.-** The following activities shall be regulated in the Eco-sensitive Zone as per the prevalent acts and rules.

- (i) **Water.-** (1) the extraction of ground water shall be permitted only for the agricultural and domestic consumption of the *bona fide* occupier of the plot and the sale of ground water shall not be permitted except with the prior approval of the State Ground Water Board; (2) all steps shall be taken to prevent contamination or pollution of water including from agriculture;
- (ii) **Trees.-** There shall be no felling of trees either on forest, Government, revenue or private lands, without the prior permission of the State Government in case of forest land, and the respective District Collector in case of Government, revenue and private land, granted in such manner as may be laid down by the State Government.
- (iii) Defense installations and any other infrastructure development related to national security.
- (iv) The plantation of pine trees in the Eco-sensitive Zone.
- (v) Introduction of exotic species
- (vi) Establishments of hotels and resorts.
- (vii) Erection of electric cables.



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- (viii) Drastic change of agricultural systems.
- (ix) Sign boards and hordings.
- (x) **Noise pollution.**- the Environment Department or the State Forest Department, Uttarakhand shall be the authority to draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone; as per the provisions of the Air (Prevention and Control of Pollution) Act, 1981.
- (xi) **Air Pollution.**-The Environment Department or the State Forest Department, Uttarakhand shall be the authority to draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone as per the provisions of the Air (Prevention and Control of Pollution) Act, 1981.
- (xii) **Discharge of effluents.**- the treated effluent shall meet the provisions of the Water (Prevention and Control of Pollution) Act, 1974;
- (xiii) **Hydro-electric power plants.**- The existing hydro-electric power projects shall continue to operate with strict environmental compliance and social audit.
- (xiv) **Solid Wastes.**- (1) the solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 issued by the central Government vide notification number - S.O. 908 (E), dated the 25th September 2000 and amended from time to time.
- (2) The Monitoring Committee shall indentify sites for disposal of solid wastes and its constructions as per the provisions of the Hazardous Wastes (Management and Handling) Rules, 1989 issued by the Central Government vide Notification No. - S.O. 594(E), dated the 28th July, 1989 and amended from time to time.



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(3) The local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(4) The biodegradable material may be recycled preferably through composting or vermiculture;

(5) The inorganic material may be disposed off in an environmentally acceptable manner at identified sites;

(xv) **Bio-medical Waste.**- the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 issued by the Central Government vide Notification No. - S.O. 630(E), dated the 20th July, 1998 and amended from time to time.

(xvi) **Vehicular Traffic:** The vehicular movement of traffic shall be regulated and specific provisions shall be laid down in the Zonal Master Plan. Pending the preparation of the Zonal master plan and its approval by the Ministry of Environment and Forests, the Monitoring Committee shall have powers to regulate traffic within the Eco-sensitive Zone.

(xvii) Trekking between Gangotri and Gaumukh.

(c) **Eco-friendly activities in the Eco-sensitive Zone.**- The following activities shall be promoted in the Eco-sensitive Zone:

- (i) Rain Water harvesting.
- (ii) Organic farming.
- (iii) Green technology.
- (iv) Walking tourism.
- (v) Micro hydel projects for local use.



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- (vi) Solar energy for local use.
- (vii) Local bio-resource based industry.

4. Monitoring Committee.-

(1) A committee to be called the Monitoring Committee to monitor the compliance with the provisions of this notification is hereby constituted, in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986).

(2) The Monitoring Committee shall consist of (a) not more than ten members. (b) the Chairperson of the Monitoring Committee shall be an eminent person with proven managerial or administrative experience and understanding of local issues and the other members shall be:-

- (i) a representative of the Ministry of Environment and Forests, Government of India;
- (ii) two representatives of Non-Governmental Organizations working in the field of environment (including heritage conservation) to be nominated by the Government of India;
- (iii) Member, Secretary, Environment Protection and Pollution Control Board, Uttarakhand;
- (iv) senior Town Planner of the area;
- (v) the Chief Conservator of Forests; Garhwal
- (vi) the representative of State Irrigation Department;
- (vii) one subject expert in the field of environment and ecology;



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(viii) the District Magistrate, Uttarkashi – Member Secretary.

(3) The meeting of the Monitoring Committee shall be convened quarterly.

(4) The activities requiring prior permission or environmental clearance shall be referred to the Ministry of Environment and Forests, which shall be the Competent Authority for grant of such clearances as per the provisions of the Environment Impact Assessment Notification, dated the 14th September 2006 as amended from time to time.

(5) The Monitoring Committee may also invite representatives or experts from concerned Departments or Associations to assist in its deliberations depending on the requirements on issue to issue basis.

(6) For non-compliance of the provisions of this notification, the Chairperson or Member Secretary of Monitoring Committee shall be the competent authority to file complaints under section 19 of the Environment (Protection) Act, 1986.

(7) The Monitoring Committee shall submit its annual action taken report by the 31st March of every year to the Ministry of Environment and Forests and the Ministry shall give its directions from time to time for effective discharge of the functions by the Monitoring Committee.

(8) The powers and functions of the Monitoring Committee shall be restricted to the compliance of the provisions of this notification only.

[F. No. 25/3/2010-RE]

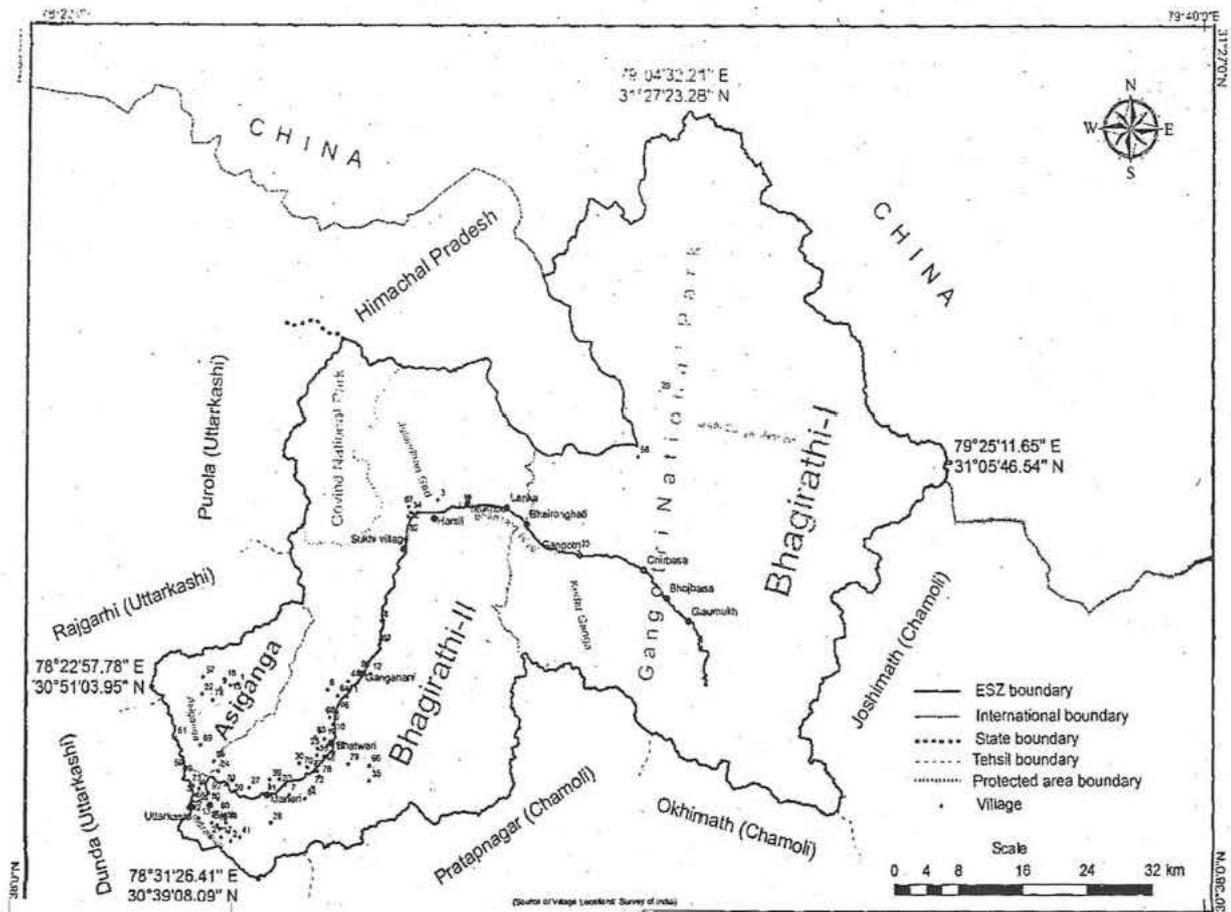
Dr. G. V. SUBRAHMANYAM, Scientist 'G'



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Annexure I

Map of Eco-sensitive Zone showing sub-basin boundaries, Govind and Gangotri National Parks boundaries, important places, major tributaries of Bhagirathi river, and latitude-



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Annexure II

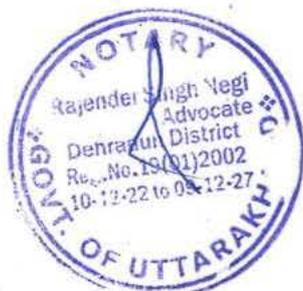
Locations of Villages in Eco-sensitive Zone, district Uttarkashi, Uttarakhand.

S.No.	Village/Town name	Elevation (m)	Area (ha)	Latitude	Longitude
1.	Agoda	2428	214.09	30° 51' 13.2"	78° 29' 45.6"
2.	Aleth	1785	99.59	30° 41' 12"	78° 29' 16.2"
3.	Bagori	2762	83.98	31° 2' 51.6"	78° 45' 7.2"
4.	Bagyal Gaon	1558	91.85	30° 44' 30.6"	78° 26' 37.2"
5.	Bandrani	1599	61.79	30° 48' 39"	78° 37' 9"
6.	Barsu	2154	144.6	30° 50' 51.6"	78° 36' 45"
7.	Bayana	2003	133.99	30° 44' 13.8"	78° 33' 51"
8.	Bhangeli	2016	160.37	30° 55' 15"	78° 40' 46.8"
9.	Bhancoli	2155	213.93	30° 50' 54"	78° 28' 22.8"
10.	Bhatwari	1649	327.28	30° 47' 51.6"	78° 37' 9.6"
11.	Bhela Tipri	1639	63.18	30° 46' 55.8"	78° 37' 19.2"
12.	Bhukki	2436	96.52	30° 51' 55.8"	78° 40' 1.2"
13.	Bonga	1327	100.05	30° 42' 39"	78° 26' 45"
14.	Bongari	1694	54.03	30° 42' 35.4"	78° 28' 47.4"
15.	Dandalka	2413	92.06	30° 51' 4.2"	78° 29' 2.4"
16.	Dansra	2640	68.99	30° 51' 22.2"	78° 28' 34.8"
17.	Dhanpur	1833	113.7	30° 41' 24.6"	78° 28' 32.4"
18.	Dharali	2485	99.98	31° 2' 34.2"	78° 46' 49.8"
19.	Dhwari	1799	94.33	30° 47' 49.2"	78° 36' 32.4"
20.	Didsari	1555	173.11	30° 44' 51.6"	78° 33' 29.4"
21.	Dovah	1744	305.77	30° 41' 33"	78° 27' 34.2"
22.	Gajoli	1720	126.67	30° 50' 31.8"	78° 26' 52.2"
23.	Gangotri	3008	71.81	30° 59' 41.4"	78° 56' 18"
24.	Gawana	1316	131.94	30° 45' 38.4"	78° 28' 10.2"
25.	Gorshali	1962	183.29	30° 47' 13.8"	78° 36' 6.6"
26.	Gyanja	1997	93.6	30° 45' 21"	78° 25' 10.2"
27.	Hinna	1455	256.56	30° 44' 36.6"	78° 30' 41.4"
28.	Hurri	2453	140.49	30° 54' 4.2"	78° 41' 19.2"
29.	Jadung	4373	72	31° 9' 33.6"	79° 2' 25.8"
30.	Jakhol	1927	101.78	30° 46' 13.2"	78° 34' 36.6"
31.	Jamak	1428	203.4	30° 44' 10.8"	78° 31' 60"
32.	Jaspur	2649	134.58	30° 43' 52.8"	78° 27' 21"
33.	Jhala	2459	66.05	31° 2' 2.4"	78° 42' 58.8"



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34.	Jodaw	2224	228.71	30° 45' 10.2"	78° 40' 3.6"
35.	Jokani	1718	54.53	30° 46' 44.4"	78° 35' 59.4"
36.	Joshiyara	1423	217.91	30° 44' 4.8"	78° 26' 28.2"
37.	Kamar	1993	85.78	30° 42' 24.6"	78° 32' 25.8"
38.	Kanath	1779	130.42	30° 45' 7.8"	78° 32' 23.4"
39.	Kankrari	1764	60.91	30° 42' 21"	78° 28' 55.2"
40.	Kishanpur	1725	154.5	30° 41' 28.2"	78° 30' 0.6"
41.	Kotiyal Gaon	1454	162.52	30° 43' 0.6"	78° 25' 52.2"
42.	Kumalti	1466	77.69	30° 46' 11.4"	78° 35' 58.8"
43.	Kunjan	2060	143.4	30° 51' 27"	78° 38' 22.2"
44.	Kuroli	1804	59.23	30° 42' 48.6"	78° 28' 46.8"
45.	Kyark	2007	149.4	30° 49' 25.2"	78° 37' 31.8"
46.	Ladari	1111	117.9	30° 43' 27.6"	78° 26' 25.8"
47.	Lata	1536	163.08	30° 46' 34.8"	78° 36' 24"
48.	Malla	1727	96.97	30° 47' 24"	78° 36' 42.6"
49.	Mando	1220	139.95	30° 44' 17.4"	78° 27' 31.8"
50.	Maneri	1519	95.63	30° 44' 40.8"	78° 32' 25.8"
51.	Manpur	1578	167.52	30° 41' 50.4"	78° 29' 1.2"
52.	Mastari	1705	83.52	30° 42' 49.8"	78° 27' 57.6"
53.	Mukhawa	2925	213.31	31° 3' 2.4"	78° 47' 25.2"
54.	Nalda Urph Bodhhar	1672	290.44	30° 46' 13.8"	78° 27' 51"
55.	Natin	2035	72.86	30° 48' 18"	78° 36' 10.8"
56.	Naugaon	2075	123.19	30° 51' 33"	78° 26' 54"
57.	Nalang	4254	67.24	31° 5' 36"	79° 0' 51"
58.	Netala	1277	290.7	30° 44' 60"	78° 29' 18"
59.	Nirakot	1615	153.97	30° 43' 55.2"	78° 28' 11.4"
60.	Nesmor	2253	263	30° 47' 42"	78° 24' 31.8"
61.	Ongee	1538	113.55	30° 45' 12.6"	78° 33' 3.6"
62.	Pahi	2331	3.88	30° 47' 55.2"	78° 35' 46.2"
63.	Pala Maradi	1727	304.37	30° 50' 27"	78° 37' 34.2"
64.	Pata	1338	80.93	30° 44' 50.4"	78° 26' 53.4"
65.	Pilang	2040	122.42	30° 46' 8.4"	78° 40' 2.4"
66.	Purali	2460	155.07	31° 2' 25.8"	78° 42' 51.6"
67.	Raithal	1720	132.34	30° 49' 9.6"	78° 36' 55.2"
68.	Sald Urph Maja Gaon	1970	118.94	30° 45' 44.4"	78° 25' 8.4"
69.	Sanj	1579	176.77	30° 46' 1.2"	78° 35' 14.4"
70.	Salang	1794	158.21	30° 50' 36"	78° 38' 15.6"
71.	Salu	1864	89.75	30° 44' 45"	78° 35' 42"
72.	Sangrali	1812	51.26	30° 44' 42"	78° 26' 10.8"
73.	Sara	1424	63.82	30° 42' 0.6"	78° 28' 33.6"
74.	Sarag	1328	61.68	30° 42' 22.2"	78° 27' 46.2"



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75.	Sari	1909	72.99	30° 45' 25.2"	78° 36' 14.4"
76.	Saura	1467	150.67	30° 45' 42.6"	78° 35' 45"
77.	Seku	1905	217.58	30° 50' 10.8"	78° 27' 45"
78.	Silla	1766	111.6	30° 46' 13.8"	78° 38' 22.8"
79.	Silyan	1509	55.47	30° 43' 37.8"	78° 27' 33"
80.	Siror	1363	268.62	30° 44' 49.8"	78° 28' 42.6"
81.	Sukki	2642	105.98	31° 0' 39"	78° 42' 44.4"
82.	Sungar	1993	62.88	30° 53' 43.2"	78° 40' 44.4"
83.	Syawa	2145	88.25	30° 43' 58.2"	78° 35' 5.4"
84.	Thalan	1481	87.34	30° 42' 13.8"	78° 28' 7.8"
85.	Tehar	1884	150.24	30° 51' 59.4"	78° 39' 7.8"
86.	Tiloth	1099	60.4	30° 43' 43.2"	78° 26' 52.2"
87.	Uttarkashi	1241	#N/A	30° 44' 00.92"	78° 26' 21.41"
88.	Uttron	1290	131.7	30° 47' 20.4"	78° 26' 46.8"

Vijay Singh



रजिस्ट्री सं० डी० एल०-33004/99

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EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 16 अप्रैल, 2018

का.आ. 1656(अ).—केन्द्रीय सरकार ने, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में, सं. का. आ. 2930 (अ) द्वारा तारीख 18 दिसंबर, 2012 को प्रकाशित भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा 4179.59 वर्ग किलोमीटर के क्षेत्र में आने वाले गौमुखी से उत्तरकाशी तक भागीरथी नदी के लगभग 100 किलोमीटर फैलाव के संपूर्ण जलभराव क्षेत्र को पारिस्थितिकी संवेदी जोन के रूप में अधिसूचित किया था जिसके द्वारा उक्त जोन में कतिपय श्रेणियों के क्रियाकलापों को प्रतिपिद्ध, विनियमित किया गया था या उन्हें अनुमति प्रदान की गई थी;

भागीरथी पारिस्थितिकी-संवेदी जोन में पर्यावरणीय संरक्षण सुनिश्चित करते हुए प्रोत्साहन योग्य विकास को बढ़ावा देने वाले क्रियाकलापों की अनुमति देने के लिए विभिन्न पणधारकों से कई अभ्यावेदन प्राप्त हुए हैं;

और, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) उप-नियम (3) में अंतर्विष्ट किसी बात के होते हुए भी, जहां केन्द्रीय सरकार को यह प्रतीत होता है कि लोकहित में ऐसा करना है तो वह पूर्वोक्त नियम के उप-नियम (5) के खंड (क) के अधीन सूचना की आवश्यकता अपेक्षा को समाप्त कर सकेगा;

और, केन्द्रीय सरकार की यह राय है कि उक्त अधिसूचना को संशोधन करने के लिए उपरोक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन सूचना की आवश्यकता को समाप्त कर दिया जाए।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) के साथ



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पठित उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उपरोक्त अधिसूचना में निम्नलिखित संशोधन करता है, अर्थात्:-

(I) पैरा 2 में,

(अ) खंड (12) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात्:- "(12) आंचलिक महायोजना में भूमि उपयोग से हरित उपयोगों जैसे वागवानी क्षेत्रों, कृषि, चाय वागान, उद्यान और अन्य जैसे स्थानों गैर-हरित उपयोगों में कोई परिवर्तन नहीं किया जाएगा, सिवाय इसके कि आंचलिक महायोजना को इस तरह की भूमि को सख्ती से सीमित रूपांतरण को पूरा करने की अनुमति हो सकती है बड़े पैमाने पर लोकहित और राष्ट्रीय सुरक्षा सहित नागरिक सुविधाओं और अन्य बुनियादी ढांचों के विकास के साथ-साथ राज्य सरकार की पूर्व अनुमति के साथ पर्यावरणीय प्रभावों के अध्ययन और उनके उपरांत विकल्पों के साथ पालन करके अंतिम रूप देना होगा।"

(आ) खंड (14) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात्:-

"(14) अधिसूचना के खंड (12) और वन संरक्षण अधिनियम, 1980 (1980 का 69) में अंतर्विष्ट उपबंधों के अधीन रहते हुए हरित क्षेत्र जैसे वन क्षेत्र, कृषि क्षेत्र आदि में कोई परिणामिक कमी नहीं होगी।"

(इ) खंड (16) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात्:-

"(16) पहाड़ी ढलानों का विकास और संरक्षण:

(i) आंचलिक महायोजना पहाड़ी ढलानों के क्षेत्रों को निर्दिष्ट करेगा जहां विकास की अनुमति नहीं दी जाएगी।

(ii) "किसी भी ढलान वाले क्षेत्रों में कोई भी विकास नहीं किया जाएगा या ऐसे क्षेत्र जो अपूर्ण या खतरा जोन या वसंत रेखाओं में आने वाले क्षेत्रों पर आते हैं और राज्य सरकार द्वारा उपलब्ध वैज्ञानिक साधनों के आधार पर पहचान की गई प्रथम ऑर्डर सरिताएँ या कटाव की उच्च डिग्री वाले ढलानों और आपवाहिक मामलों में समुदाय के लाभ के लिए अवसंरचनात्मक संकर्मों को पर्यावरणीय प्रभावों के समुचित अध्ययन के साथ किया जा सकेगा और लोक परामर्श सहित केंद्रीय सरकार के लाइन मंत्रालयों के परामर्श से इस तरह के विकास से उत्पन्न होने वाले उचित उपायों को किया जा सकेगा।"

(iii) पर्यटक रिसोर्ट और वाणिज्यिक काम्पलेक्स में अधिशेष जल और विजली वाले क्षेत्रों में ग्राम सभा और विद्यमान उपयोगकर्ताओं के साथ परामर्श और राज्य पर्यावरण संघात निर्धारण प्राधिकरण की अनुमोदन के साथ स्थित होगा।

(iv) पारिस्थितिकी-संवेदी जोन के स्थानों में जहां पहाड़ी कटाव से पारिस्थितिकी क्षति और आसन्न क्षेत्रों में ढलान अस्थिरता हो जाती है, ऐसे कटावों को पर्यावरणीय प्रभावों के समुचित अध्ययन से लिया जाएगा और सार्वजनिक क्षेत्र सहित केंद्रीय सरकार के लाइन मंत्रालयों के साथ परामर्श में उचित उपचारात्मक उपायों को लिया जाएगा।

स्पष्टीकरण- "इस अधिसूचना के प्रयोजनों के लिए," खड़ी पहाड़ी ढलान" का वही अर्थ होगा जो आईएस 14496 (भाग 2) 1998 में वर्गीकरण में दिया गया है: पर्वतीय क्षेत्र-दिशा-निर्देशों में भूस्खलन खतरे क्षेत्रीय मानचित्र की तैयारी के लिए भारतीय मानका";

(ई) खंड (19) में, उप-खंड (i) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात्:-

(i) "आंचलिक महायोजना में शामिल होने के अध्यधीन रहते हुए विद्यमान सड़कों का विस्तार या चौड़ाई सहित पारिस्थितिकी संवेदी जोन में अनारक्षित सड़क सहित किसी भी सड़क के संनिर्माण के लिए है।"



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"आंचलिक महायोजना में शामिल होने के अध्यक्षीन रहते हुए विद्यमान सड़कों का विस्तार या चौड़ाई सहित पारिस्थितिकी संवेदी जोन में अनारक्षित सड़क सहित किसी भी सड़क के संनिर्माण के लिए है।"

(II) पैरा 3 में:-

(अ) खंड (क) में, उप-खंड (v) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात्:-

"(v) नई आरा मिलों की स्थापना।";

(आ) खंड (ख) में,

(i) उप-खंड (i) के स्थान पर, निम्नलिखित उप-खंड रखा जाएगा, अर्थात्:-

(i) जल.-(1) "भूजल की निकासी की अनुमति केवल भूखंड के प्रामाणिक उपभोक्ता के कृषि और घरेलू उपभोग के लिए और सार्वजनिक उपयोगिता संस्थानों और भूजल की विक्री के लिए भी अनुमत होगी, राज्य भूमिगत जल बोर्ड के पूर्व अनुमोदन के अलावा अनुमति नहीं दी जाएगी।";

(ii) उप-खंड (vii) के स्थान पर, निम्नलिखित उप-खंड रखा जाएगा, अर्थात्:-

"(vii) विद्युत केबल्स का निर्माण, उप-स्टेशनों, ट्रांसफार्मर और अन्य संबंधित वुनियादी ढांचे की स्थापना और संचार संरचना की स्थापना पर्यावरणीय संघात के उचित अध्ययन के साथ स्थापित की जाएगी और उनके उपरांत विकल्पों के साथ पालन करना होगा।";

(ग) खंड (ग) में, उप-खंड (vii) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

"(viii) पुनर्निर्माण, आपदा निवारण, लिफ्ट सिंचाई, अस्पतालों, स्कूलों, खाद्य प्राप्तियां और अन्य सामाजिक और राष्ट्रीय सुरक्षा अवसंरचना से संबंधित कार्यों को पर्यावरणीय संघात के उचित अध्ययन के साथ और उनके उपरांत विकल्पों के साथ पालन किया जाएगा।"

[फा.सं. ए. 25/3/2010 ईएमजेड (डब्ल्यूओएल-1)]

ललित कपूर, वैज्ञानिक 'जी'

टिप्पण- मूल अधिसूचना भारत के राजपत्र, असाधारण भाग II, धारा-3, उप-धारा (ii) में का.आ. सं.2930 (अ) द्वारा तारीख 18.12.2012 को प्रकाशित की गई थी।

MINISTRY ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th April, 2018

S.O. 1656(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), vide number S.O.2930(E), dated the 18th December, 2012 (hereinafter referred to as the said notification), the Central Government notified entire watershed area of about 100 kilometres stretch of the river Bhagirathi from Gaumukh to Uttarkashi covering an area of 4179.59 square kilometres as the Eco-sensitive Zone thereby prohibiting, regulating or permitting certain categories of activities in the said Zone;



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Whereas, a number of representations have been received from various stakeholders to allow activities that promote sustainable development while ensuring environmental protection in the Bhagirathi Eco-sensitive Zone;

And whereas sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986 provides that notwithstanding anything contained in sub-rule (3), wherever it appears to the Central Government that it is in public interest to do so, it may dispense with the requirement of notice under clause (a) of sub-rule (5) of the aforesaid rule;

And whereas the Central Government is of the opinion that it is in public interest to dispense with the said requirement of notice under clause (a) of sub-rule (3) of rule 5 of the aforesaid rules for amending the said notification.

Now, therefore, in exercise of powers conferred by sub-section (1) read with clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the aforesaid notification, namely:-

(I) in paragraph 2,

(A) for clause (12), the following clause shall be substituted, namely:- "(12) No change of land use from green uses such as horticulture areas, agriculture, tea gardens, parks and others like places to non green uses shall be permitted in the Zonal Master Plan, except that strictly limited conversion of such lands may be permitted to meet the local needs including civic amenities and other infrastructure development in larger public interest and national security with the prior approval of State Government with due study of Environmental Impacts and complying with their mitigation options and subject to finalisation of Zonal Master Plan".;

(B) for clause (14), the following clause shall be substituted, namely:-

"(14) There shall be no consequential reduction in Green area such as forest area, agricultural area, etc. subject to the provisions contained in clause (12) and the Forest Conservation Act, 1980 (69 of 1980) as applicable.";

(C) for clause (16), the following clause shall be substituted, namely:-

"(16) Development and Protection of hill slopes:

- (i) The Zonal Master Plan shall indicate the areas on hill slopes where development shall not be permitted.
- (ii) No development shall be undertaken in areas having a steep slope or areas which fall in fault or hazard zones or areas falling on the spring lines and first order streams or slopes with a high degree of erosion as identified by the State Government on the basis of available scientific evidence and in exceptional cases infrastructural works for the benefit of community may be undertaken with proper study of the Environmental Impacts and taking appropriate mitigation measures arising out of such development in consultation with the line Ministries of the Central Government including Public Consultation.
- (iii) Tourist resorts and commercial complexes shall be located in areas with surplus water and electricity, in consultation with Gram Sabha and existing users and with due approval of State Environment Impact Assessment Authority.
- (iv) The places in the Eco-sensitive Zone where cutting of hills causes ecological damage and slope instability in adjacent areas, such cuttings shall be undertaken with proper study of the Environmental Impacts and taking appropriate mitigation measures in consultation with line Ministries of the Central Government including Public Consultation.

Explanation- "For the purposes of this notification, "steep hill slope" shall have the same meaning as assigned to in categorization in IS 14496 (part 2):1998: Indian Standard for Preparation of Landslide Hazard Zonation Maps in Mountainous Terrains-Guidelines.";

(D) in clause (19), for sub-clause (i), the following sub-clause shall be substituted namely:-

"(i) for construction of any road including un-tarred road in the Eco-sensitive Zone (including the extension or widening of existing roads subject to inclusion in the Zonal Master Plan.";

(II) in paragraph 3,-

(A) in clause (a), for sub-clause (v), the following sub-clause shall be substituted, namely:-

"(v) Setting up of new saw mills.";

(B) in clause (b), -

(i) for sub-clause (i), the following sub-clause shall be substituted, namely:-



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“(i) Water. - (1) The extraction of ground water shall be permitted only for the agricultural and domestic consumption of the bona fide occupier of the plot and also for institutions of public utility and the sale of ground water shall not be permitted except with the prior approval of the State Ground Water Board”.

(ii) for sub-clause (vii), the following sub-clause shall be substituted namely:-

“(vii) Erection of Electric cables, setting up of sub-stations, transformers and other related infrastructure and establishment of communication infrastructure shall be established with due study of Environmental Impacts and complying with their mitigation options.”;

(C) in clause (c), - after sub-clause (vii), the following sub-clause shall be inserted, namely:-

“(viii) Works related to re-construction, disaster mitigation, lift irrigation, hospitals, schools, food godowns and other social and national security infrastructures shall be carried out with due study of Environmental Impacts and complying with their mitigation options.”.

[F. No. 25/3/2010-ESZ (Vol-I)]

LALIT KAPUR, Scientist 'G'

Note: The Principal notification was published in the Gazette of India, Extraordinary Part II, Section-3, Sub-Section (ii) vide S.O. No. 2930(E) dated 18.12.2012.



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Vinay Kumar



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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 10 नवम्बर, 2022

का.आ. 5253(अ).—केन्द्रीय सरकार ने, भारत सरकार के अधिसूचना तत्कालीन पर्यावरण और वन मंत्रालय को भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उप-खंड (ii) में, संख्यांक का.आ. 2930 (अ), तारीख 18 दिसंबर, 2012 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है), द्वारा गोमुख से उत्तरकाशी तक भागीरथी नदी के लगभग 100 किलोमीटर के पूर्ण जल-विभाजक क्षेत्र को पारिस्थितिकी संवेदी जोन के रूप में 4179.59 वर्ग किलोमीटर के क्षेत्र को कवर करते हुए अधिसूचित किया और उसके द्वारा उक्त जोन में क्रियाकलापों की कुछ श्रेणियों को प्रतिषिद्ध, विनियमित या अनुज्ञात किया;

और, भागीरथी पारिस्थितिकी संवेदी जोन में बेहतर पर्यावरणीय संरक्षण सुनिश्चित करने के लिए उक्त अधिसूचना का और संशोधन की आवश्यकता पर पणधारियों से अभ्यावेदन प्राप्त हुए हैं;

और, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) उपबंध करता है कि उप-नियम (3) में किसी बात के होते हुए भी, जहां कहीं केन्द्रीय सरकार को यह प्रतीत होता है कि ऐसा करना जनहित में है, वहां वह पूर्वोक्त नियम के उप-नियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से छूट दे सकेगी;

और, केन्द्रीय सरकार की यह राय है कि उक्त अधिसूचना का संशोधन के लिए उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन सूचना की उक्त अपेक्षा से छूट देना जनहित में है।

अतः अवे केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) और (4) के साथ पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और खंड (xiv) द्वारा प्रदत्त शक्तियों के प्रयोग करते हुए, अधिसूचना का निम्नलिखित संशोधन करती है, अर्थात्:—

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(1)



(1) *Vim*

उक्त अधिसूचना में, —

i. पैरा 2 के, —

(क) उप-पैरा (1) में, "पर्यावरण और वन मंत्रालय, भारत सरकार" शब्दों के स्थान पर, "राज्य सरकार के सक्षम प्राधिकारी" शब्द रखे जाएंगे;

(ख) उप-पैरा (9) को हटाया जाएगा;

ii. पैरा 3 के, —

(क) उप-पैरा (ख) में खंड (xvii) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किए जाएंगे, अर्थात्: - "(xviii) पुनर्निर्माण, आपदा शमन, सिंचाई वृद्धि, अस्पतालों, स्कूलों, खाद्य गोदामों और अन्य सामाजिक बुनियादी ढांचों से संबंधित कार्य";

(ख) उप-पैरा (ग) में, खंड (viii) को हटाया जाएगा।

[फा.सं. 25/3/2010-ईएसजेड]

तन्मय कुमार, अपर सचिव

टिप्पण: मूल अधिसूचना, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपधारा (ii) में का.आ.सं. 2930(अ), तारीख 18 दिसंबर, 2012 द्वारा प्रकाशित की गई थी और का.आ.सं. 1656(अ), तारीख 16 अप्रैल, 2018 द्वारा संशोधित की गई थी;

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 10th November, 2022

S.O. 5253(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), vide number S.O.2930(E), dated the 18th December, 2012 (hereinafter referred to as the said notification), the Central Government notified entire watershed area of about 100 kilometres stretch of the river Bhagirathi from Gaumukh to Uttarkashi covering an area of 4179.59 square kilometres as the Eco-sensitive Zone and thereby prohibiting, regulating or permitting certain categories of activities in the said Zone;

And Whereas, representations have been received from stakeholders on the need for further amendment of the said notification for ensuring better environmental protection in the Bhagirathi Eco-sensitive Zone;

And whereas sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986 provides that notwithstanding anything contained in sub-rule (3), wherever it appears to the Central Government that it is in public interest to do so, it may dispense with the requirement of notice under clause (a) of sub-rule (3) of the aforesaid rule;

And whereas the Central Government is of the opinion that it is in public interest to dispense with the said requirement of notice under clause (a) of sub-rule (3) of rule 5 of the aforesaid rules for amending the said notification.

Now, therefore, in exercise of powers conferred by sub-section (1) read with clause

and clause (xiv) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) and (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the aforesaid notification, namely:—



Rajendra Negi

In the said notification,—

- i. In paragraph 2,—
 - a. in sub-paragraph (1), for the words “Ministry of Environment and Forests, Government of India”, the words “Competent Authority of the State Government” shall be substituted;
 - b. sub-paragraph (9) shall be deleted;
- ii. in paragraph 3,—
 - a. in sub-paragraph (b) after clause (xvii), the following clause shall be inserted, namely:- “(xviii) Works related to re- construction, disaster mitigation, lift irrigation, hospitals, schools, food godowns and other social infrastructures.”;
 - b. in sub-paragraph (c), clause (viii) shall be deleted.

[F. No. 25/3/2010-ESZ]

TANMAY KUMAR, Addl. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary Part II, Section-3, Sub-Section (ii) vide S.O. No. 2930(E) dated the 18th December, 2012 and amended by S.O. 1656 (E), dated the 16th April, 2018.



Tanmay Kumar

F.No.25/3/2010-ESZ
Government of India
Ministry of Environment, Forest & Climate Change
(ESZ Division)

Indira Paryavaran Bhawan,
 Aliganj, Jorbagh Road
 New Delhi - 110 003

Dated: 16th July, 2020

OFFICE MEMORANDUM

Subject: Zonal Master Plan (ZMP) of Bhagirathi Eco- sensitive Zone, Uttarkhand- regarding.

The Ministry of Environment, Forest and Climate Change issued Bhagirathi Eco-Sensitive Zone Notification *vide* S.O. No.2930(E) dated 18th December, 2012 under the Environment (Protection) Act, 1986.

2. As per para 2 of the Notification, Ministry of Environment, Forest and Climate Change is mandated to approve the Zonal Master Plan (ZMP) for sustainable development of the Ecologically Sensitive Area of Bhagirathi.

3. The Zonal Master Plan submitted by Government of Uttarakhand *vide* letter No. 800/X-3-18-15(41)/2013 dated the 27th September, 2018 has been examined by Ministry of Environment, Forest and Climate Change and Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti.

4. Department of Water Resources, River Development & Ganga Rejuvenation (DoWR, RD & GR) in the Ministry of Jal Shakti, *vide* letter No. L-34014/1/2018 dated the 6th March 2020 have conveyed their concurrence on the water related issues in Bhagirathi catchment area. A copy of communication dated 6th March 2020 conveying concurrence from DoWR, RD & GR is enclosed for reference. The State Government is required to fulfil and comply with the suggestions and remarks, as stipulated by the Do WR, RD&GR, Ministry of Jal Shakti including maintaining the e-flow of the Bhagirathi River, long term conservation plan for natural springs and boundaries of Bhagirathi river bank keeping in view of disaster management situations.



Vim Jais

5. Ministry of Environment, Forest and Climate Change advises the State Government to inter-alia ensure effective implementation of the provisions of the ESZ Notification dated 18th December, 2012, as amended time to time including boarder area development plan (Para 2 sub para 3 of the Notification). A comprehensive long term Eco-Tourism Master Plan and the carrying capacity of catchment area, etc. may be finalized on priority.

6. Ministry of Environment, Forest and Climate Change hereby accords its approval to the Zonal Master Plan of Bhagirathi Eco-Sensitive Zone Notification subject to observations given at Para 4 & 5 above.

This issues with the approval of Competent Authority.

Encl: concurrence report of DoWR, RD&GR, MoJ dated 06.03.2020

[Signature]
 (Lalit Bakolia)
 Scientist 'F'

To
 The Chief Secretary
 Government of Uttarakhand,
 4 Subhash Road, Uttarakhand Secretariat,
 Dehradun - 248001

Sr. No. 6264/2025
 This affidavit is sworn before me by
 Shri. Lipin Gupta
 who is identified by Shri. Rajender Singh Negi
 at Dehradun on 25/11/2025

O/c
Issued
Rajender Singh Negi
21/7/20

[Signature]
 (Rajender Singh Negi)
 Advocate & Notary, Dehradun

[Signature]

